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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CS(COMM) 401/2021**
UNIVERSAL CITY STUDIOS LLC AND ORS.
.....Plaintiff

Through: Ms. Priyanka Jaiswal,
Mr. Raghav Goyal, Advocates

versus

MYFLIXER.TO AND ORS.
.....Defendant

Through: None

CORAM:
JOINT REGISTRAR (JUDICIAL) Dr. AJAY GULATI

ORDER
19.12.2024

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I.A. No. 48184/2024 on behalf of plaintiffs seeking impleadment of additional Mirrors, redirects, or alphanumeric Variations as defendants no. 184-186 in the memo of Parties.

1. Heard.
2. The learned counsel for plaintiff has submitted that the Hon'ble Court was pleased to grant an ex-parte ad-interim injunction in this suit against the defendants vide order dated 31.08.2021 and decree of permanent injunction vide order dated 11.11.2022 for infringement of plaintiffs copyrights by the defendants with further directions that as and when plaintiff files an application under Order 1 Rule 10 for impleadment of such other websites which are violating the copyrights of the plaintiff, plaintiff shall file an affidavit confirming that the newly impleaded websites are mirror/redirect/alphanumeric websites of the defendants websites which have already been enjoined, with sufficient supporting evidence and that the application shall be



listed before the Joint Registrar, who on being satisfied with the material placed on record, shall issue directions to the ISPs to disable access in India of such mirror/redirect/alphanumeric websites.

3. It has been submitted that after passing of the abovesaid judgment, other websites, as disclosed in the application, have also started violating the plaintiff's copyrights. These websites are mirrors, redirects or alphanumeric variations of the websites blocked pursuant to the orders dated 31.08.2021 and decree of permanent injunction dated 11.11.2022 and which are also necessary parties to this suit. It is further stated that details of proposed defendants has been disclosed in Schedule-A annexed with application. It has been further submitted that even the decree of permanent injunction dated 11.11.2022 is also liable to be extended against them, and hence the application may be allowed.

4. I have heard the arguments and perused the record. The law to deal with such applications and extension of ex-parte *adinterim* injunction to newly added defendant has already been laid down in *UTV Software Communication Ltd. & Ors. vs. 1337X.TO & Ors.*

5. The plaintiff has filed affidavit of investigator along with sufficient material to prove that proposed defendants/websites are mirror/redirect/ alphanumeric websites of the defendants already enjoined and which are also involved in violation of copyrights of plaintiff. Further, in para no. 101 of the judgment dated 11.11.2022, the Hon'ble Court has already directed as under :- “

“In UTV Software (supra), the Court also examined the issue of grant of dynamic injunctions and permitted subsequent impleadment of mirror/redirect/alphanumeric websites which provide access to the rogue websites, by filing an application



under Order I Rule 10 of CPC before the learned Joint Registrar (Judicial) alongwith an affidavit with supporting evidence, confirming that the proposed website is mirror/redirect /alphanumeric website of the injuncted defendant websites. At the request of the counsel for the Plaintiff, the same directions are liable to be made in this case also.”

6. In view of the submissions of Id. Counsel for the applicant and the directions passed in judgment dated 11.11.2022, the websites mentioned in the prayer clause of the application and Schedule-A are impleaded as defendant nos.184-186.

7. Since the newly added defendants are also stated to be involved in violation of copyrights of the plaintiff, accordingly the decree of permanent injunction dated 11.11.2022 is also extended against newly added defendant nos. 184-186. The DoT, ISP's and MEITY are directed to do the needful in terms of the abovesaid decree of permanent injunction dated 11.11.2022.

8. Amended memo of parties is taken on record. I.A. stands disposed off. Registry is directed to do the needful. Copy of order be given dasti.

9. Since the matter has been taken up before this Court on urgent basis for today, put up for further consideration on 28.03.2024 before JR-4.

Dr. AJAY GULATI
(DHJS),
JOINT REGISTRAR (JUDICIAL)
DECEMBER 19, 2024/sk

[Click here to check corrigendum, if any](#)